
(2022) 08 NCLT CK 0026

In the National Company Law Tribunal

Case No : IA No. 251/2022 IN CP (IB) No. 84/ALD/2019

Insight Collaborative Logistics Pvt Ltd

APPELLANT

Vs

Ansh Energy Solutions Pvt Ltd

RESPONDENT

Date of Decision : 22-08-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 12(2), 12(3) Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 — Regulation 40

Citation : (2022) 08 NCLT CK 0026

Hon'ble Judges : Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench : Division Bench

Advocate : Siddharth Shankar

Final Decision : Disposed Of

Judgement

IA No. 251/2022

The present application has been filed under Section 12(2) & (3) of IBC, 2016 R/w Regulation 40 of IBBI of CIRP Process Regulations, 2016 for extension of 90 days' period of CIRP beyond 180 days w.e.f. 22nd August, 2022 for completion of CIRP process as the period of 180 days has already expired on 21st August, 2022. The extension of 90 days' period has been approved by CoC in its 5th Meeting dated 4th August, 2022 with 74.01% of voting shares.

Keeping in view the facts and circumstances mentioned in the application, the extension of 90 days is granted beyond 180 days period.

Accordingly, IA No. 251/2022 is allowed and disposed of